

an independent body set up by Parliament and in doing their work, we must have some faith in the way they carry on the work. If the Commission is not doing its work properly and if there are irregularities, of course, we can ventilate those grievances and see that they work properly. For that the proper forum is the Parliament. I hope the hon. Minister will take note of the views expressed here and see that the Commission adapts itself to the suggestions made on the floor of the House.

Mr. Deputy-Speaker: The hon. Minister will reply tomorrow evening at five o'clock so far as this matter is concerned.

COFFEE MARKET EXPANSION
 (AMENDMENT) BILL, 1952

Mr. Deputy-Speaker: The House will now take up legislative business.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg for leave to withdraw the Bill further to amend the Coffee Market Expansion Act, 1942.

The reason is merely this. The Bill has been before the House for more than a year and a half. Certain changes were necessary. But, most of these changes could be made later in the Select Committee but there will be a certain amount of procedural difficulty with regard to one particular change, namely, we have suggested that the cess that should be levied by the Coffee Board should be raised and for this we have to get the sanction of the President. So, I have obtained the sanction of the President and, if the House will permit me to withdraw the Bill, I shall be moving another Bill in which we are putting in this provision amongst others for levying a higher rate of cess for the necessary sanction has been obtained.

Mr. Deputy-Speaker: Is it annexed?

The Minister of Commerce (Shri Karmarkar): Yes; it is annexed.

Mr. Deputy-Speaker: The question is:

“That leave be granted to withdraw the Bill further to amend the Coffee Market Expansion Act, 1942.”

The motion was adopted.

COFFEE MARKET EXPANSION
 (AMENDMENT) BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Coffee Market Expansion Act, 1942.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Coffee Market Expansion Act, 1942.”

The motion was adopted.

Shri T. T. Krishnamachari: I introduce* the Bill.

HINDU MARRIAGE AND DIVORCE
 BILL—Contd.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the motion moved by Shri Biswas on the 10th May, 1954, in respect of the Hindu Marriage and Divorce Bill.

Shri Tek Chand (Ambala-Simla): May I make a submission? I had not quite concluded my submissions yesterday, and if I were to be given a few minutes more I will feel grateful that I may at least be able to finish my unfinished say.

Mr. Deputy-Speaker: Yesterday, it was said definitely that I will call upon the Law Minister, that all discussion regarding this Bill was over

*Introduced with the recommendations of the President.